

**Central Administrative Tribunal
Principal Bench, New Delhi**

O.A. No.1160/2019

Tuesday, this the 23rd day of April 2019

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Mohd. Jamshed, Member (A)**

Shri Balam Giri, Asstt. Director (Tech),
Group A, age 30 years
s/o Shri Ram Giri Goswami
r/o Balaji Apartment UG-3, Ward No.8
Meharuli, New Delhi

..Applicant
(Mr. Rajeev Sharma, Advocate)

Versus

1. Union of India through its Secretary
Ministry of Health & Family Welfare
Nirman Bhawan, New Delhi
2. Food Safety & Standard Authority of India
Through its Chief Executive Officer
FDA Bhawan, Kotla Road
New Delhi

..Respondents
(Mr. RHA Sikader, Advocate for respondent No.2)

O R D E R (ORAL)

Justice L. Narasimha Reddy:

Learned counsel for applicant submits that he has noticed recently that this Tribunal does not have jurisdiction in relation to the employees of Food Safety & Standards Authority of India, the 2nd respondent, in view of the order dated 16.04.2019 passed by this Tribunal in O.A. Nos.1194 & 1195 of 2019, and accordingly seeks permission to withdraw the O.A. without

prejudice to the rights of the applicant to pursue the remedies in accordance with law.

2. Permission accorded. O.A. is dismissed as withdrawn, leaving it open to the applicant to pursue the remedies in accordance with law.

There shall be no order as to costs.

(Mohd. Jamshed) (Justice L. Narasimha Reddy)
Member (A) Chairman

April 23, 2019
/sunil/